

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2988 of 2020**

Dhananjay Kumar Yadav petitioner

Versus

The State of Jharkhand Opposite Party

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the petitioner

: Mr. Rishu Ranjan, Advocate

For the State

: Mr. Sunil Kumar Dubey, A.P.P.

02/09.09.2020 The present anticipatory bail application is taken up today through Video conferencing.

Mr. Sunil Kumar Dubey, the learned A.P.P. is directed to procure a copy of the production paper relating to the arms licence of co-accused Ajay Choudhary which, according to the police, was found forged.

Put up this case under appropriate heading after three weeks.

In the meantime, no coercive step shall be taken against the petitioner in connection with Sahibganj (T) P.S. Case No. 244 of 2019, pending in the court of the learned Chief Judicial Magistrate, Sahibganj.

(Rajesh Shankar, J.)

Manish